The cases (except Writ Petitions-Misc. & Land Laws - Single Bench) which are approved on the e filing portal by the registry, e-filer will submit the printout/original paperbook, complete in all respects at the designated e-filing counters of DRR Section with the following note below the index:

"I undertake that the hardcopy of the paperbook is same as softcopy filed through e-filing, after removal of objection raised by the registry, in all respect along with the page marking".

Further, no printout/ original paperbook will be entertained through post.

BY ORDER OF HON'BLE THE CHIEF JUSTICE